

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

**LIBRARY**

OA. 350/00858/2016

Date of Order: 01.09.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

Tapas Kumar Saha & Ors.  
Vs.  
S.E. Rly.

For the Applicant : Mr. B. Nandi, Counsel

For the Respondents : Mr. MK Bandyopadhyay, Counsel

ORDER (Oral)

Per Justice Shri Vishnu Chandra Gupta, JM:

Heard learned counsel for applicant and learned counsel for respondents at the admission stage itself.

2. The order dated 21.03.2016 has been placed on record wherein the candidature of the applicants were considered by the Railways for granting compassionate appointment under land looser scheme promulgated by the Railways and the names after recommendation by the screening committee sent for approval to the Head Quarter. More than 3 months time had already been lapsed but no communication has been made to the applicants in regard to the decision taken by the Head Quarter.

3. Hence, in view of above and with the consent of parties counsels we are deciding the matter with a direction upon the respondent no. 2, i.e. General Manager, S.E. Railway, Garden Reach, Kolkata which is according to the applicant as well as by the respondents where the application referred for consideration, shall take a final decision in regard to grant of compassionate appointments of the applicants, within a period of 3 months from the date of receipt of a certified copy of this order. The applicants shall also be informed by the respondents about the decision so taken by the authorities in writing within the aforesaid period.

4. OA is finally disposed of at the admission stage. There shall be no order as to costs.

(Jaya Das Gupta)  
Member (A)

(Vishnu Chandra Gupta)  
Member (J)

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